

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. 1265/92

Date of decision: 14/12/92

Param Singh

.. Applicant.

Versus

Union of India & .. Respondents.
Others

Sh.Ashish Kalia .. Counsel for the applicant.

ShMs.Anjana Gosain .. Counsel for the respondents.

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice Chairman(J).
The Hon'ble Sh.I.P.Gupta, Member(A).

JUDGEMENT (ORAL)

In this application the applicant has challenged Annexure A-1, repatriating the applicant from Delhi Police to Central Industrial Security Force. The applicant came on deputation in the Delhi Police on 25.6.88 for a period of one year. But this deputation period was extended from time to time. In 1990 the respondents issued a letter saying that the consolidated case of Constables for permanent absorbtion may be referred to Headquarters alongwith service particulars. This was issued to all D.C.Ps. etc. and was with regard to the permanent absorbtion of Constables from C.P.O. Amongst the conditions imposed by the respondents for permanent absorbtion ^{was the} issue of no objection certificate from the parent department. The learned counsel for the respondents clearly avers that the parent department of the applicant was requested to furnish 'No Objection Certificate' for the permanent absorbtion of the applicant in Delhi Police but the authorities

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concerned refused the furnishing of "No Objection Certificate'. In the ~~face~~ ^{case} of this averment of the learned counsel for the respondents the case does not survive. It is, therefore, dismissed with no order as to costs.

I.P.Gupta
(I.P.GUPTA) 14/12/92
MEMBER(A)

Ram Pal Singh
(RAM PAL SINGH)
VICE CHAIRMAN(J)